

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 8
(IB)-597(PB)/2017

IN THE MATTER OF:

Oriental Bank of Commerce Petitioners/Applicant
v.
M/s. Sonear Industries Ltd. & Anr. Respondents

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code,
CIRP**

Order delivered on 23.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

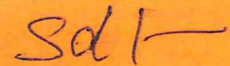
For the applicant: Mr. Dhruvajit Saikia Mr. Akshay Goel,
Adv. for RP

ORDER

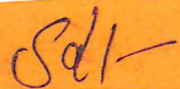
CA-2247(PB)/2019:-

Report filed by the Resolution Professional along with other documents is taken on record subject to all just exceptions. The office is directed to put up the same at the time of final disposal.

The application stands disposed of.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)